

~~add~~ on the Table of Rajya Sabha on the 27th April 1995. [Placed in Library. See No. LT-756695]

MESSAGE FROM THE LOK SABHA

The Appropriation (No. 2) Bill, 1995

SECRETARY GENERAL:

Madam, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No.2) Bill, 1995, as passed by Lok Sabha at its sitting held on the 17th May, 1995.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I lay a copy of the Bill on the Table.

REPORTS AND MINUTES OF THE STANDING COMMITTEE ON ENERGY

SHRI RAJNI RANJAN SAHU (Bihar): Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports and Minutes of the Standing Committee on Energy:—

- (i) Twenty-fourth Report on "Non-Conventional Energy Sources Schemes and the Consumers" and minutes of the Sitzings of the Committee relating thereto.

- (ii) Twenty-fifth Report on "Coal Linkages-Policy and its Implementation-An Examination" and minutes of the Sitzings of the Committee relating thereto

LEAVE OF ABSENCE

THE DEPUTY CHAIRMAN: Hon. Members that a letter has been received from Shri Krishan Lal Sharma, stating that he will be visiting the USA, Canada and UK on a study tour and is unable to attend the House during the remaining part of the current session.

A letter has also been received from Shri Satish Agarwal, stating that he is admitted in the Ram Manothar Lohia Hospital on account of pain the chest and he is unable to attend the House during the remaining part of the current session.

Both the members have requested for grant of leave of absence for the remaining part of the current session.

Is it the pleasure of the House that permission be granted to Shri Krishan Lal Sharma and Shri Satish Agarwal for remaining absent during the remaining part of the current session?

(No. hon. Members dissented)

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, it's not pleasure. I think that word needs to be looked at.

THE DEPUTY CHAIRMAN: We should change the Rules. Do you mean to say that we could remove the word 'pleasure'?

SHRI S. JAIPAL REDDY: Yes.

THE DEPUTY CHAIRMAN: Should it be 'permission' of the House?

HH27/RS-1CB